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GOVERNMENT OF INDIA
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(DEPARTMENT OF REVENUE)

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NOTIFICATION
(INCOME-TAX)

No. 7150 (F.No.197/2/84-IT(A1)): In exercise of the powers conferred by clause (v) of sub-section (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Arulmigu Subramania Swamy Thirukkoil (Maruthamalai Temple), Coimbatore" for the purpose of the said clause for the assessment years 1981-82 to 1984-85.

Roshan Sahay

(ROSHAN SAHAY)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Executive Officer, Arulmigu Subramania Swami Thirukkoil, Maruthamalai, Coimbatore.
2. The Commissioner of Income-tax, Coimbatore with ref. to his letter No.1491(7)/80-81 dated, 30th July, 1985.
3. All Commissioners of Income-tax.
4. Directors of Inspection(IT)/(R&S)/(R&PR)/(Inv), New Delhi.
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